



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A5-6985/2018. 31st July 2018.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

Amendment (C. S. No. 57)

In the Rules,

the following words shall be inserted in Rule 17(2) after the words "Assistant Librarian" and before the words "Chief Accountant"

"Electronic Data Processing Officer"

The above amendment will have prospective effect only and will come into force with immediate effect.

By order,
N. ANIL KUMAR,
Registrar General.

Explanatory Note

(This note does not form part of the amendment, but is intended to indicate its general purport.)

The above amendment is brought into force with the intention of opening promotional avenues to an otherwise stagnant post and to facilitate the Honourable Chief Justice to post back an officer in the category of Electronic Data Processing Officer to his parent cadre, once he loses the pleasure of the Honourable Chief Justice, including the existing incumbents.

NOTIFICATION

No. B1(A)-63/2018(5).

17th July 2018.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrates of the First Class to preside over the Courts specified against their names in Column (3) thereof from the date on which they took charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Sri S. Ramesh Kumar	Kottarakkara
2	Sri Anyas Thayyil	Wadakkanchery
3	Sri Doney Thomas Varghese	Changanacherry
4	Sri Sasi, M. R.	Ernakulam
5	Smt. Anit Joseph	Thrissur
6	Smt. Jubiya, A.	Thiruvananthapuram
7	Sri Jomon John	Irinjalakkuda
8	Sri Suhaib, M.	Koothuparamba
9	Smt. Minimol, F.	Ranni
10	Sri Sunilkumar, K. R.	Perinthalmanna
11	Smt. Anupama, V. G.	Thrissur
12	Sri Sreekumar, D.	Haripad
13	Smt. Sherine Agnes Fernandez	Mavelikkara
14	Sri Joseph Rajesh, K. A.	Muvattupuzha
15	Sri Antony Shelman	Perumbavoor
16	Smt. Veena, K. B.	Chavakkad
17	Smt. Remya Menon	Ernakulam
18	Sri Vinod, V.	Kozhikode
19	Sri Ranjith Krishnan, N.	Ernakulam
20	Smt. Roshni, H.	Paravur
21	Smt. Naina, K. V.	Alappuzha
22	Sri Aravind B. Edayodi	Palakkad
23	Sri Karunakaran, B.	Kozhikode-II
24	Sri Shamnad, S.	Ernakulam
25	Smt. Wincy Ann Peter Joseph	Kottayam

(1)

(2)

(3)

26	Smt. Mary Bindu Fernandez	Thodupuzha
27	Sri Remesh, N.	North Paravur
28	Smt. Ashadevi, V. S.	Kottayam
29	Sri Balram, M. K.	Thrissur
30	Sri Kannan, L.	Nedumangad

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Sri S. Ramesh Kumar	Kottarakkara
2	Sri Anyas Thayyil	Wadakkanchery
3	Sri Doney Thomas Varghese	Changanacherry
4	Sri Sasi, M. R.	Ernakulam
5	Smt. Anit Joseph	Thrissur
6	Smt. Jubiya, A.	Thiruvananthapuram
7	Sri Jomon John	Irinjalakkuda
8	Sri Suhaib, M.	Koothuparamba
9	Smt. Minimol, F.	Ranni
10	Sri Sunilkumar, K. R.	Perinthalmanna
11	Smt. Anupama, V. G.	Thrissur
12	Sri Sreekumar, D.	Haripad
13	Smt. Sherine Agnes Fernandez	Mavelikkara
14	Sri Joseph Rajesh, K. A.	Muvattupuzha
15	Sri Antony Shelman	Perumbavoor
16	Smt. Veena, K. B.	Chavakkad
17	Smt. Remya Menon	Ernakulam
18	Sri. Vinod, V.	Kozhikode
19	Sri. Ranjith Krishnan, N.	Ernakulam
20	Smt. Roshni, H.	Paravur

(1)	(2)	(3)
21	Smt. Naina, K. V.	Alappuzha
22	Sri. Aravind B. Edayodi	Palakkad
23	Sri. Karunakaran, B.	Kozhikode-II
24	Sri. Shamnad, S.	Ernakulam
25	Smt. Wincy Ann Peter Joseph	Kottayam
26	Smt. Mary Bindu Fernandez	Thodupuzha
27	Sri. Remesh, N.	North Paravur
28	Smt. Ashadevi, V. S.	Kottayam
29	Sri. Balram, M. K.	Thrissur
30	Sri. Kannan, L.	Nedumangad

By order,

K. HARIPAL,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-63/2018(4). 17th July 2018.

Sub:—Assistant Sections Judges—Appointment of—Notification—issued.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoint the person mentioned in Column (2) of the following Schedule to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned in column (3) thereof from the date of taking charge.

SCHEDULE

Sl. No.	Name	Court of Sessions
(1)	(2)	(3)
1	Sri Syamlal, S. R.	Cherthala in Alappuzha
2	Smt. Gosha, C. G.	Koyilandi in Kozhikode
3	Shri Prabhaskar Lal, T. P.	Kochi in Ernakulam
4	Sri Sudheer, D.	Chengannur in Alappuzha
5	Smt. Pooja, P. P.	Punalur in Kollam
6	Smt. Lisha, S.	Pala in Kottayam

By order,

K. HARIPAL,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-63/2018. 18th July 2018.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoint the person mentioned in Column (2) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against his name in column (3) thereof from the date on which he takes charge.

SCHEDULE

Sl. No.	Name	Name of the Court
(1)	(2)	(3)
1	Sri Santhosh, T. K.	Judicial Magistrate of the First Class-I, Perambra

(ii)

In exercise of the powers conferred by Sub-Section (1) of Section 260 of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

Sl. No.	Name	Court
(1)	(2)	(3)
1	Sri Santhosh, T. K.	Judicial Magistrate of the First Class-I, Perambra

By order,

K. HARIPAL,

Kochi-682 031. Registrar (Subordinate Judiciary).